

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH RESEARCH**

**LOK SABHA  
UNSTARRED QUESTION NO. 1097  
TO BE ANSWERED ON 08<sup>TH</sup> FEBRUARY, 2019**

**GENOME EDITING**

**1097. SHRI ANURAG SINGH THAKUR:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has conducted any study on the extent of Research and Development (R&D) being undertaken for Genome editing in India;
- (b) if so, the details and outcome thereof;
- (c) the details of the existing laws and regulations that are in place with respect to Genome editing for healthcare purposes;
- (d) whether the Government plans to bring in new legislation on Genome editing in India; and
- (e) if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) & (b): The Deptt. of Biotechnology have published “Regulations and Guidelines for Recombinant DNA Research and Biocontainment, 2017” on R & D programmes in area of Genome Engineering technologies and their applications.

The Council of Scientific and Industrial Research have also initiated research and development activities on genome editing focussed at monogenic disorders including sickle cell anaemia, beta-thalassemia and haemophilia, which are prevalent in India. Early studies on cellular models at laboratory conditions have shown the possible developments of genome editing tools for these genetic disorders.

(c): Rules, 1989 under Environment Protection Act, 1986 provide adequate provisions for regulation of all gene technologies including genome editing

(d) & (e): No